

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

\* \* \*

DA. 12/94

Dt. of Decision : 19.1.94

T. Narasimlu

.. Applicant.

Vs.

1. The Sub Divisional Officer,  
Telecommunication,  
Kamareddy.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunications, Doorsanchar  
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateshwararao  
Counsel for the Respondents : Mr. K.V. Nagrava Reddy,  
Addl. CGSC

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

The applicant states that he worked as a Casual Mazdoor in the Telecom Division, Nizamabad under Sub Divisional Officer, Telecommunication, Kamareddy from 16.12.1983 to 1.11.1984 and again from 1.7.1987 to 30.4.1988. He was disengaged from service with effect from 1.5.1988. By means of this application, he prays for a direction to the respondents to reengage him as Casual Mazdoor in terms of the extant instructions governing the subject.

2. Mr. K. Venkateshwara Rao learned counsel for the applicant states that in compliance with the judgement in OA No. 367/88 and batch cases decided on 27.3.1991, the Chief General Manager, Telecom, Hyderabad issued instructions on 21.10.1991. Accordingly the following action was required to be taken.

(i) to prepare the seniority of Casual Mazdoors as per the various instructions issued by the Department of Telecom., New Delhi, confer temporary status and to re-engage them in accordance with the seniority subject to the availability of work and also to extend such other benefits taking into consideration the judgement of the Supreme Court.

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- ii) the above benefits must also be extended to the Casual Mazdoor who were engaged after 30.3.85 in accordance with the decision of the Supreme Court in Ram Gopal & Others Vs Union of India & Others in W.O.(C) No.1280/89.
- iii) condone the breaks in service in accordance with D.G. P&T Circular No. 28-11/77-SR/STN dt. 10.10.80 and such other instructions issued from time to time by the Department of Telecom.
- iv) consider to re-engage casual mazdoors belonging to SC/ST community in preference to O.C. candidates in accordance with the Rule of Reservation.

3. On 30.7.92 the applicant represented to the Telecom District Engineer, Nizamabad requesting that he be taken back into service.

4. As similar matters have already been disposed of by this Tribunal, this OA is also disposed of with a direction to the Telecom District Engineer, Nizamabad to consider and dispose of the representation of the applicant dt. 30.7.1992, keeping in view the directions issued by this Tribunal in the afore-said judgement dt. 27.3.91. The respondents shall comply with this direction within a period of 3 months from the date of communication of

the  
this order. Should ~~L~~ applicant feel aggrieved  
by the final order passed by the respondents in  
his case, he will be at liberty to proceed in the  
matter in accordance with law.

T. C.  
(T. CHANDRASEKHARA REDDY)

MEMBER (JUDL.)

thomas  
(A. B. GORTHI)  
MEMBER (ADMN.)

Dated : The 19th January 94.  
(Dictated in Open Court)

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Deputy Registrar (Judl.)

Copy to:-

1. The Sub Divisional Officer, Telecommunications, Kamareddy.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Doosanchar Bhavan, Hyderabad.
4. One copy to Sri. K. Venkateshwara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

Recd  
RSM  
24/1/94

O-A-12/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)  
AND

THE HON'BLE MR.T.GHANDRASEKHAR REDDY  
MEMBER(J)  
AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 19/1/1994

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No.

12/94

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

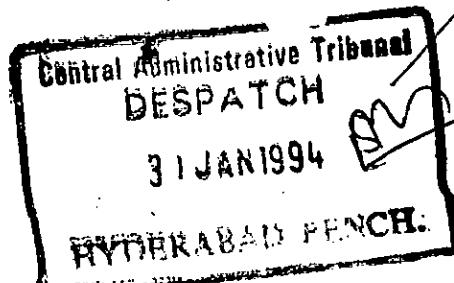
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CONTEMPT PETITION NO.28/96

IN

ORIGINAL APPLICATION NO.13/94

DATE OF ORDER : 6-9-96

Plaintiff :-

Md.Ghouse

... Applicant

And

1. K.K.Parakalam  
General Manager,  
I.G.Mint, Hyderabad.
2. Ahluwalia, IAS,  
Secretary,  
Ministry of Finance,  
Union of India,  
New Delhi.

... Respondents

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Counsel for the Applicant : M/s S.Tripura Sundari

Counsel for the Respondents : Sri V.Bhimanna, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN *Sub*

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

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Oral (Orders per Hon'ble Justice Sri M.G.Chaudhari,  
Vice-Chairman).

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Mr.Y.N.Srivatsav for applicant. Mr.N.R.Devaraj for the respondents. The learned counsel for the applicant states that the respondents have now complied with the order and pensionary and monetary benefits have been given to the applicant. He therefore do not wish to press the petition. The petition is accordingly dismissed as infructuous. No costs.

H.RAJENDRA PRASAD  
(H.RAJENDRA PRASAD)  
Member (A)

M.G.CHAUDHARI  
(M.G.CHAUDHARI)  
Vice-Chairman

Dated: 6th September, 1996,

Dictated in Open Court.

*Avtar Singh*  
Deputy Registrar (D.C.C.)

av1/

9/9/96  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 6-9-1996

~~ORDER~~ JUDGMENT

M.C.A. No. 28/96

in

O.A.No. 13/94

T.A.No. (w.p. )

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

